

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 650 of 2019

IN THE MATTER OF:

**Alchemist Asset Reconstruction
Company Limited**

...Appellant

Versus

Sima Hotels & Resorts Ltd.

...Respondent

Present:

For Appellant : **Mr. Abhijeet Sinha, Ms. Gayatri Gulati, Mr. Aditya
Shukla and Mr. Saikat Sarkar, Advocates**

For Respondent : **Mr. Arvind Kumar and Ms. Pragati Bansal, Advocates**

O R D E R

25.07.2019 Apart from other questions, one of the question arises for consideration in this appeal is whether the 'Corporate Insolvency Resolution Process' only against one of the 'Corporate Debtor' can be successful in absence of other 'Corporate Debtor', who jointly have the assets ('hotel' in question).

Let notice be issued on the Respondent.

Mr. Arvind Kumar along with Ms. Pragati Bansal, Advocates accepts notice on behalf of the Respondent. No further notice need be issued. Respondent is allowed to file reply-affidavit within 2 weeks. Rejoinder, if any, be filed within 5 days thereof.

We allow the parties to address the Appellate Tribunal on the question of law and also on facts. They may also file fresh short written submissions, not more than 3 pages, in the light of the question as raised.

Post the case 'for Admission (After Notice)' on **13th August, 2019** at 12.00 Noon. The appeal may be disposed of at the stage of admission.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc